

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:4176
ANSWERED ON:18.12.2014
AMENDMENT IN LAWS DEALING WITH ELECTIONS
Raju Shri Gokaraju Ganga

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government proposes to amend the relevant laws to abolish the practice of contesting by a candidate from two constituencies simultaneously in elections in the country;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) the number of by-elections held due to vacation of seats as result thereof in the just concluded General Election along with the expenditure incurred thereon;
- (d) whether the Government proposes to make the candidate bear the expenditure so incurred in the by-election to the seat vacated by him; and
- (e) if so, the details thereof and if not, the other steps taken/proposed to be taken to discourage such practice of contesting from two seats and save avoidable expenditure?

Answer

MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA)

- (a),(b),(d) and (e): The issue of electoral reforms in its entirety which, inter alia includes restriction on the number of seats from which a candidate may contest and to make the candidate bear the expenditure incurred on conducting the bye- election to the seat vacated by him, has been referred to the Law Commission of India for its examination and Report. On receipt of the Report of the Law Commission, the matter will be examined in consultation with the stakeholders.
- (c): The information is being collected and will be laid on the Table of the House.